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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid. Shri P. Chidambaram.

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, I beg to lay on the Table a copy of the Arms (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 453(E) in Gazette of India dated 28th May, 2010, under sub-section (3) of Section 44 of Arms Act, 1959.

(Placed in Library, See No. LT 2810/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy of the Immigration (Carriers' Liability) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 427(E) in Gazette of India dated 19th May, 2010, under Section 9 of Immigration (Carriers' Liability) Act, 2000.

(2) A copy of the Immigration (Carriers' Liability) Amendment Order, 2010 (Hindi and English versions) published in Notification No. S.O. 1187(E) in Gazette of India dated 19th May, 2010, under sub-section (2) of Section 10 of Immigration (Carriers' Liability) Act, 2000.

(Placed in Library, See No. LT 2811/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

(1) A copy of the Central Reserve Police Force, Pioneer Cadre (Group B and C Posts) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 490(E) in Gazette of India dated 9th June, 2010, under sub-section (3) of Section 18 of Central Reserve Police Force Act, 1949.

(Placed in Library, See No. LT 2812/15/10)

(2) A copy of the National Security Guard (Group 'B' non Gazetted posts) Recruitment (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 67 in weekly Gazette of India dated 17th April, 2010, under sub-section (3) of Section 139 of National Security Guard Act, 1986.

(Placed in Library, See No. LT 2813/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table a copy of the Notification No. 13(1)/2009-BC (Hindi and English versions) published in Gazette of India dated 6th November, 2009, containing corrigendum to the Notification No. 98 dated 9th September, 2009, issued under the Food Corporations Act, 1964.

(Placed in Library, See No. LT 2814/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1031(E) and S.O. 1032(E) published in Gazette of India dated the 7th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (ii) S.O. 1099(E) and S.O. 1100(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (iii) S.O. 1169(E) and S.O. 1170(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (iv) S.O. 1222(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (v) S.O. 1226(E) published in Gazette of India dated the 25th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (vi) S.O. 1443(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (vii) S.O. 578(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttar Pradesh.
- (viii) S.O. 762(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Haridwar-Dehradun Section) in the State of Uttarakhand.
- (ix) S.O. 768(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.
- (x) S.O. 838(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.
- (xi) S.O. 1007(E) published in Gazette of India dated the 4th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (xii) S.O. 1019(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xiii) S.O. 1455(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Panchkula-Kalka Section) in the State of Haryana.
- (xiv) S.O. 1201(E) to S.O. 1203(E) published in Gazette of India dated the 20th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xv) S.O. 1375(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xvi) S.O. 814(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Section) in the State of Madhya Pradesh.

of Madhya Pradesh.

- (xvii) S.O. 954(E) and S.O. 955(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 26(B) (Narsinghpur/Chhindwara District Border-Amarwara Section) in the State of Madhya Pradesh.
- (xviii) S.O. 1015(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Multai-Betul/Chhindwara District Border Section) in the State of Madhya Pradesh.
- (xix) S.O. 949(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) in the State of Madhya Pradesh.
- (xx) S.O. 1071(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.
- (xxi) S.O. 1078(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxii) S.O. 632(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 798(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 25 (Jhansi-Bhogpur Section) in the State of Uttar Pradesh.
- (xxiv) S.O. 815(E) published in Gazette of India dated the 9th April, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Uttar Pradesh.
- (xxv) S.O. 894(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxvi) S.O. 1020(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xxvii) S.O. 1022(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (xxviii) S.O. 1077(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Agra-Bharatpur Section) in the State of Uttar Pradesh.
- (xxix) S.O. 1167(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xxx) S.O. 1044(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (xxxi) S.O. 837(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur-Kuttiapuram Section) in the State of Kerala.
- (xxxii) S.O. 1165(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 1270(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.

- (xxxiv) S.O. 1162(E) published in Gazette of India dated the 18th May, 2010, making certain amendments in the Notification No. S.O. 785(E) dated the 19th March, 2009.
- (xxxv) S.O. 1163(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xxxvi) S.O. 1164(E) published in Gazette of India dated the 18th May, 2010, making certain amendments in the Notification No. S.O. 1713(E) dated the 13th July, 2009.
- (xxxvii) S.O. 1091(E) published in Gazette of India dated the 14th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonapat Section) in the State of Haryana.
- (xxxviii) S.O. 1289(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 in the State of Haryana.
- (xxxix) S.O. 1290(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (including new bypasses) in the State of Haryana.
- (xl) S.O. 897(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (xli) S.O. 898(E) to S.O. 900(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (xlii) S.O. 1452(E) published in Gazette of India dated the 16th June, 2010, making certain amendments in the Notification No. S.O. 514(E) dated the 7th April, 2006.
- (xliii) S.O. 813(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Section) in the State of Madhya Pradesh.
- (xliv) S.O. 836(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (Chhindwara-Chhindwara/Seoni District border) in the State of Madhya Pradesh.
- (xlv) S.O. 948(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Betul/Chhindwara District-Border-Chhindwara Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 950(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala-Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (xlvii) S.O. 951(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Imlikhera Junction-Linga Village Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 952(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (Chhindwara-Chhindwara/Seoni District border) in the State of Madhya Pradesh.
- (xlix) S.O. 953(E) published in Gazette of India dated the 26th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara-Chhindwara Section) in the State of Madhya Pradesh.
- (l) S.O. 965(E) published in Gazette of India dated the 27th April, 2010, making certain amendments in the Notification No. S.O. 3197(E) dated the 14th December, 2009.
- (li) S.O. 971(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Narsinghpur/Chhindwara District

Border Section) in the State of Madhya Pradesh.

- (lii) S.O. 1018(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (liii) S.O. 1069(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (liv) S.O. 1079(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (lv) S.O. 1168(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (lvi) S.O. 1198(E) published in Gazette of India dated the 20th May, 2010, authorising the Land Acquisition Officer and Sub-Divisional (Revenue), Chhindwara, as the Competent Authority to acquire land for building, maintenance and operation of National Highway No. 26(B) (Chhindwara bypass Section) in the State of Madhya Pradesh.
- (lvii) S.O. 1227(E) published in Gazette of India dated the 25th May, 2010, making certain amendments in the Notification No. S.O. 525(E) dated the 9th April, 2007.
- (lviii) S.O. 1291(E) published in Gazette of India dated the 1st June, 2010, making certain amendments in the Notification No. S.O. 167(E) dated the 22nd January, 2010.
- (lix) S.O. 1364(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 887(E) dated the 13th June, 2006.
- (lx) S.O. 1365(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 464(E) dated the 26th May, 1998.
- (lxi) S.O. 1366(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2457(E) dated the 24th September, 2009.
- (lxii) S.O. 1457(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (lxiii) S.O. 1066(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.
- (lxiv) S.O. 1180(E) to S.O. 1182(E) published in Gazette of India dated the 19th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 13 (Bijapur-Hungund Section) in the State of Karnataka.
- (lxv) S.O. 910(E) published in Gazette of India dated the 21st April, 2010, regarding entrustment of National Highway stretches to National Highway Authority of India from State Government of Madhya Pradesh.
- (lxvi) S.O. 911(E) published in Gazette of India dated the 21st April, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (lxvii) S.O. 1035(E) published in Gazette of India dated the 7th May, 2010, regarding entrustment of National Highway stretches/routes under NHDP Phases to National Highway Authority of India for its development and maintenance in various States/UTs.
- (lxviii) S.O. 1036(E) published in Gazette of India dated the 7th May, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (lxix) S.O. 1037(E) published in Gazette of India dated the 7th May, 2010, regarding entrustment of newly declared National Highways No. 69A and 26B in the State of Madhya Pradesh to National Highway Authority of India for its maintenance and development.

- (lxx) S.O. 1520(E) published in Gazette of India dated the 24th June, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (lxxi) S.O. 1521(E) published in Gazette of India dated the 24th June, 2010, regarding entrustment of National Highways stretches routes of National Highways Nos., mentioned therein, in Uttar Pradesh under NHDP Phases-IVA to National Highway Authority of India for its development and maintenance.
- (lxxii) S.O. 882(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharol-Dahisar Section) in the State of Maharashtra.
- (lxxiii) S.O. 808(E) published in Gazette of India dated the 9th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (lxxiv) S.O. 833(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (lxxv) S.O. 896(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): On behalf of my colleague Shri S.S. Palanimanickam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (1) Notification No. 80/2010-Customs published in Gazette of India dated the 10th August, 2010, together with an explanatory memorandum seeking to amend Notification No.21/2002-Customs dated 1st March, 2002.
- (2) Notification No.81/2010-Customs published in Gazette of India dated the 10th August, 2010, together with an explanatory memorandum seeking to amend Notification No.20/2006-Customs dated 1st March, 2006.

(Placed in Library, See No. LT 2815/15/10)